

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
RAJYA SABHA
QUESTION NO 27.11.2009
ANSWERED ON
PAY FIXATION ANOMALY CASES OF FIFTH PAY COMMISSION IN KVS .

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Shri Ali Anwar Ansari

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether Government is aware that many pay fixation anomaly cases of Fifth Pay Commission relating to Kendriya Vidyalayas of Delhi Region have been left unresolved and returned to schools and Sixth Pay Commission's anomaly cases are being called;
- (b) if so, the details of Fifth Pay Commission's pending anomaly cases of Delhi Region, Kendriya Vidyalaya-wise;
- (c) the reasons for not resolving such anomaly cases so far;
- (d) whether any responsibility has been fixed and action taken against officials responsible for the delay; and
- (e) the steps proposed to resolve such cases and by when these cases will be settled?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) Kendriya Vidyalaya Sangathan (KVS) has informed that consequent upon implementation of the Fifth Pay Commission, a number of cases of pay anomaly were reported from the Delhi Region of KVS and were disposed of. However, when the pay of an employee is stepped up after review, it is liable to give rise to discontentment of some other employees and may give rise to more anomaly cases.

(b) 16 cases of Trained Graduate Teachers (TGTs) working in the following Kendriya Vidyalayas of Delhi Region, are pending:-

Name of KV	No. of case(s) pending.
Noida	01
Pragati Vihar	01
Arjungarh	01
Sainik Vihar	01
BSF Chhawla	01
No.2 Delhi Cantt	01
No.3 Delhi Cantt	01
Sec.5 Dwarka	01
No.1 AFS Gurgaon	01
NFC Vigyan Vihar	01
Paschim Vihar	02
Pitampura	01
Sec. 8 Rohini	01
AFS Tughlakabad	01
Sec.4 R.K.Puram	01

(c) The main reason is the non-receipt of the required documents from the employees concerned in a single lot.

(d) & (e) KVS has informed that most of the cases of anomaly in fixation of pay have been resolved and no single individual is responsible for the delay. In order to settle the pending 16 cases of pay anomaly, a special drive is being organized in the first week of December 2009 and all the cases are expected to be resolved within 3 months.